IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH AT HYDERABAD.

O.A.No. 4 of 96.

Date: April 9,1997.

Between:

- 1. 3.J.N.Swamy.
- 2. V.V.Krishna Murthy.
- 3. A.C.Arjunan.

Applicants.

And

- Chief Administrative Officer, South Central Railway, Headquarters Office, Works Constructions Branch, Secunderabad.
- Financial Adviser & Chief Accounts Officer, South Central Railway, Rail Nilayam, Secunderabad.
- 3. Sri B.Ranga Rao, S/o Sri Venkata Seshaiah, aged 56 years, working as Chief Dragtsman, Office of the Divisional Engineer (C)GC., Hospet, Camp at Secunderabad.

Respondents.

CORAM: Hon'ble Shri R. Rangarajan: M (A)

Counsel for the Applicants: Sri G.V.Subba Rao.

Counsel for the Respondents: Sri V.Bhimanna.

JUDGMENT.

the applicants and Sri V.Bhimanna, learned counsel for the Respondents.

There are three applicants in this O.A. Of
the three, applicant Nos., 1 and 2 had retired from
service. The applicants submit that they were posted
to the South Central Railway on formation of that Railway.

When they were posted to South Central Railway, all the three of them ranked senior to the 3rd respondent in the seniority list, in the cadre of Draughtsmen in the Civil Engineering Department of South Central Railway. The applicants have enclosed Annexure II (Page 11 of the 6.A.,) which shows the pay fixation of the applicants vis-a-vis the Respondent No.3 right from the stage of the posting as Assistant Draughtsman in the scale of pay of Rs.330--560. The applicants submit that the 3rd respondent was working in Bhadrachalam Road R.S., in construction Cell and hence they were not aware of the fixation of pay of the 3rd respondent till he was transferred to the Head Quarters Unit at Secunderabad in 1992. When the 3rd respondent was transferred to the Headquarters Unit at Secunderabad in 1992, they came to know that the pay of the 3rd respondent in the scale of pay of Head Draughtsmen Was more than that of the applicants. Hence, they filed representations for equalisation of their pay with that of the Respondent No.3 right from that date or even earlier. Their representations were disposed of by the impugned Letter No. P.Con.A20/Stepping up ofpay dated 10-11--1995 (Annexure I to this O.A.,) rejecting their representations.

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This O.A., is filed praying for a direction to the Respondents to equalise their pay on par with that of the Respondent No.3 from the date the Respondent No.3 was drawing more pay than the applicants in the scale of Senior Draughtsmen and above.

No reply has been filed in this O.A., though time was given to the respondents to file their reply.

The learned counsel for the applicants submits that the Department concerned has favourably viewed the case of the applicants and recommended for equalisation of their pay with respect to the 3rd respondent and accordingly sent their proposal to FA&CAO(Respondent No.2) for concurrence. In spite of the favourable recommendation from the Department, Respondent No.2 has failed to give The applicants also submit that the 2nd resconcurrence. Pondent had accepted that the Respondent No.3 is junior to the applicant herein and the Respondent No.3 should not have been given promotion ignoring the claim of the Even though the view taken by the FA&CAO that Respondent No.3 should not have been given promotion as he is junior to the applicants, the FA&CAO (Respondent $N_{\text{O.2}}$ herein) for some unknown reasons failed to give

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which resulted in the issue of the impugned letter dated 10-11--1995 by which the applicants claim for stepping of their pay was rejected.

Under the facts and circumstances of the case,

I am of the opinion that the applicants should now make
a detailed representation to the General Manager,
South Central Railway, Secunderabad explaining their
case fully and also indicating the views expressed
by the Department as well as the 2nd respondent and pray
for reconsideration of their case. The General Managef,
South Central Railway, when such a representation is
received should look into this case from all aspects
taking due note of the recommendations of the Department
as well as the view expressed by the 2nd respondent viz.,
that the 3rd respondent being junior to the applicants
herein should not have been given promotion and decide
the issue on the basis of the facts put up before him.

The learned counsel for the applicants submitted that the applicants will file individual representations

of receipt of a copy of this Ofder. If such a representation is received by the General Manager, South Central Railway then the same should be disposed of by him within three months from the date of receipt of the representation keeping in view the above observations.

With the above observations, the O.A., is disposed of. No cost:

R.RANGARAJAN,
Member(A)

sss.

Date: 9--4--1997.

Dictated in open Court.

Audoria.

Note:

C.C. by next Wednesday.

(B.O.)

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Copy to:

- 1. Chief Administrative Officer, South Central Railway, Head Quarters Office, Works Constructions Branch, Secunderabad.
- 2. Financial Adviser & Chief Accounts Officer. South Central Railway, Railnilayam, Secunderabad.
- 3. One copy to Mr.G.W.Subba Rao, Advocate, CAT, Hyderabad.
- 4. One copy to Mr.w. Shimanna, Addl. CGSC, CAT, Hyderabad.
- 5. One copy to D.R(A), CAT, Hyderabad.
- 6. One copy to D.R(A), CAT, Hyderabad.
- 7. One duplicate copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL DAMARECYN HOWEN DAMARECYN

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THE HOW'BLE SHRI Z.S.JAI PARAMESHWAR:

DATED: 9/4/87

ORDER/JUDGEMENT R.A/C.P/M.A.No.

5.A.ND+ 4/96

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
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